

19 -

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

CCP 127/1991

in

DA 1198/1988.

Date of decision: January 13, 1992.

Shri Suresh Chand & Others ... Petitioners

Vs.

Shri S.M. Viash & Another ... Respondents

Petitioners through counsel Shri S.K. Sauhney.

Learned counsel for the petitioners
submits that the judgment of the Tribunal has
since been complied with. Hence, no action
under the Contempt of Courts Act is called
for. The C.C.P. is accordingly disposed of.

(C.L.C.)
(P.C.JAIN)
MEMBER (A)
13.1.1992.

(V.S.MALIMATH)
CHAIRMAN
13.1.1992.

SKS